

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210

**CP(CAA)/28(AHM)2023**  
**in CA(CAA)/12(AHM)2023**

**Proceedings under Section 230-232 of**  
**Co. Act, 2013**

**IN THE MATTER OF:**

GNRL Oil & Gas Ltd  
(Transferor Co.)

.....Applicant

GNRL Oil & Gas (I) Ltd  
(Transferee Co.)

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Ms. Dharmishtha Raval, Adv.
For the RD	: Mr. Shiv Pal Singh
For the Income Tax	: Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.
For the RoC	: Ms. Rupa Sutar, Dy. RoC

**ORDER**

Ld. Counsel for the Income Tax Department seeks adjournment. RBI served notice by registry, however, no reply is received till date.

List for further consideration on 22.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**